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ITEM NO.5

COURT NO.5

SECTION IVA

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).13424/2006

(From the judgement and order dated 09/05/2006 in SA No. 138/1995 of the  
HIGH COURT OF M.P. AT JABALPUR)

KRISHNA CHAND

Petitioner(s)

VERSUS

ASHOK KUMAR & ORS

Respondent(s)

(With prayer for interim relief and office report)

Date: 21/07/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA  
HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Petitioner(s) Mr. Akshat Shrivastava,Adv.  
Mr. P.P. Singh,Adv.

For Respondent(s) Mr. M.P. Jha,Adv.  
Mr. Ram Ekbal Roy,Adv.  
Mr. Harshvardhan Jha,Adv.

UPON hearing counsel the Court made the following  
ORDER

As a last indulgence, four weeks' time is granted for filing  
counter affidavit and two weeks' time thereafter is granted for filing  
rejoinder thereto, if any. Put up for final disposal after six weeks.

(A.S. BISHT)  
COURT MASTER

(PUSHAP LATA BHARDWAJ)  
COURT MASTER